

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/00193 OF 2016
Cuttack, this the 8th day of April, 2016

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)

.....
AKSHYA KKUMAR PANDA, aged about 45 years, S/o Late Hare Krushna Panda, presently working as Pump Operator in Postal Printing Press, Mancheswar Industrial Estate Rasulgarh, Bhubaneswar, Dist-Khurda, Resident of At- Q. No. A/56, GGP Postal Colony, Rasul Garh, Bhubaneswar, Dist-Khurda.

.....Applicant

By the Advocate(s)-M/s. J. Sengupta, G. Singh, P.P. Behera, A. Panda.

-Versus-

Union of India, represented through

1. Secretary, Ministry of Communication and IT, Department of Post, Dak Bhawan, Sansad Marg, New Delhi-110016.
2. Director General, Department of Post, Dak Bhawan, Sansad Marg, New Delhi..
3. Chief Post Master General, Orissa Circle, At/Po-Bhubaneswar, Pin-751001, Dist: Khurda.
4. The Manager, Postal Printing Press Mancheswar Industrial Estate, Bhubaneswar-10, Dist-Khurda.

.....Respondents

By the Advocate(s)-

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (J):

Heard Mr. P.P. Behera, Ld. Counsel appearing for the applicant. Mr. S. Behera, Ld. SCGPC appearing for the Respondents who is present submitted that he did not feel inclined to allot this matter to any of the ACGSC for the Respondents-rather he submitted that the Court should allot this matter to any of the Counsels, which in my considered view, is not entertainable. Therefore, I reject this submission made by Mr. Behera.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“...To direct the Respondents to allow the revised scale of pay of Rs.950-1500/- and further revised to Rs.4000-6000 since he very much entitled to get the same with effect from date of joining.

And



Further to direct the respondents to pay the arrears of pay fixation in the revised scale of Rs.950-1500/- and further revised to Rs.4000-6000/- & interest on arrears with cost."

3. Mr. Behera, Ld. Counsel submitted that due to non-consideration of the case of the applicant for the aforesaid relief, he submitted representation dated 22.05.2014 followed by two reminders dated 05.08.2014 and 10.09.2015 (Annexure-A/4) series to Respondent No.2. It has further been submitted that till date no response has been received by the applicant on his representations. Hence, the applicant has filed this O.A. with the prayer as aforesaid.

4. Since the representation dated 22.05.2014 followed by two reminders dated 05.08.2014 and 10.09.2015 (Annexure-A/4 series) to Respondent No.2 submitted by the applicant are stated to be pending, at this stage, without entering into the merit of the matter, I would direct Respondent No.2 to consider the representation dated 22.05.2014 followed by two reminders dated 05.08.2014 and 10.09.2015 (Annexure-A/4) series and dispose of the same with a reasoned and speaking order to be communicated to the applicant within a period of three months from the date of receipt of copy of this order. I hope and trust, in the event of such consideration if the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken to extend the benefit to him preferably within a further period of three months from such consideration. Though I have not expressed any opinion on the merit of the case, I make it clear that all the points raised in the representations will be kept open for the Respondents for consideration as per the extant rules, regulations and law in force. However, it is made clear that if in the meantime the said representations have already been disposed of then the result of the same be communicated to the applicant within a period of two weeks from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

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6. On the prayer made by Mr. P.P. Behera, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2, 3 & 4 by Speed Post for which Mr. Behera undertakes to file the postal requisites by 12.04.2016.


(A.K.PATNAIK)
MEMBER(J)

K.B

